

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

**UNSTARRED QUESTION NO.3276
TO BE ANSWERED ON 09.08.2021**

Tibet Schools

3276. DR. JAYANTA KUMAR ROY:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has decided to hand over property of schools of Central Tibetan Schools Administration (CTSA) to Sambhota Tibetan Schools Society in violation of FEMA Regulations and if so, the details thereof;
- (b) whether the Government proposes to enquire into the matter and fix responsibilities; if so, the details thereof;
- (c) whether no income tax has been deducted from pensions in the CTSA and if so, the reasons therefor;
- (d) whether the Principals and Education officers of CTSA get ACP/MACP in violation of rules and if so, the details thereof;
- (e) whether the staff of CTSA are being transferred to sister organizations of the Ministry and being replaced by Tibetan staff and if so, the details thereof;
- (f) whether the Government can accommodate Tibetan students in one school as they stay in hostel and rest of schools be converted into Kendriya Vidyalaya (KVS) for the benefit of all; and
- (g) the steps being taken by the Government in this regard?

ANSWER
MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)

(a) and (b): The Government decided in January, 2013, after due consultation with all the concerned Ministries/Departments of Government of India and with the approval of the prescribed competent authority, to transfer all the schools run by the Central Tibetan Schools Administration (CTSA) to the Department of Education (DoE), Central Tibetan

Administration (CTA), or any registered society run by DoE, CTA. Transfer of property of CTSA includes immovable assets other than land through long term renewable lease, and moveable assets, at book value. In compliance therewith, 55 schools, out of the total 61 schools managed and run by CTSA, have already been transferred to the Sambhota Tibetan Schools Society (STSS), a society registered under the Societies Registration Act of XXI of 1860 and run by DoE, CTA, in three phases during 2013 to 2017. Further, orders for transfer of the remaining 6 schools have also been issued. There does not seem to be any violation of Foreign Exchange Management Act (FEMA) in the matter.

(c): CTSA has informed that as per existing practice, no income tax is deducted by CTSA from the pension of their retired employees. The pensioners are expected to pay the income tax on their income from all sources, including pension, individually and file Income Tax Return.

(d): CTSA has informed that the Assured Career Progression (ACP) Scheme and the Modified Assured Career Progression (MACP) Scheme have been extended to the Education Officer and Principal Grade-I of CTSA with the approval of the prescribed competent authority.

(e): The Indian teaching and non-teaching staffs of the transferred CTSA schools have been suitably absorbed in other Autonomous Bodies under this Department as per the options exercised by them. As the transferred schools are now under the administrative control of STSS, any decision to make appointment against the vacancies in these schools is to be taken by them.

(f) and (g) : Government has already taken a decision to transfer all the CTSA schools to CTA.
